

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 51929 OF 2017

[Arising out of Order-in-Original No. JOD-EXCUS-000-COM-0005-0006-17-18 dated 02.04.2017 passed by the Commissioner of Central Excise, Jodhpur(Rajasthan)]

M/S GUNJAN CONSTRUCTION

Appellant

Vs.

**COMMISSIONER OF CUSTOMS, EXCISE &
SERVICE TAX, JODHPUR**

Respondent

Appearance:

Present for the Appellant : Shri Vijai Kumar, Advocate

Present for the Respondent: Dr. Radhe Tallo, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50502 /2023

Date of Hearing/Decision : 17/04/2023

RACHNA GUPTA

A certificate in Form-4 as has been issued under Sabka Vishwas Legacy Dispute Resolution Scheme in favour of the appellant regarding full and final settlement of tax dues involved in the impugned order. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(RACHNA GUPTA)
MEMBER(JUDICIAL)**

**(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)**